

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. (Cvl.) No. 186 of 2020

Upendra Kumar Mishra ... Petitioner

Versus

The State of Jharkhand & Ors. Opposite Parties

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For Petitioner : Mr. Amresh Kumar, Advocate
For Opposite Parties : Mr. Sadab Bin Haque, AC to Sr. SC-I

03/ 26.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner seeks some time to remove the defects, as pointed out by the office.

Prayer is allowed.

Put up this case after three weeks' for removing the defects, as pointed out by the office.

(Dr. S.N. Pathak, J.)